

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ _____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Kamrup, Amingaon

Dated Guwahati, the June, 2022

Sub:- **Reschedule avail LTC.**

Ref:- Your letter No. DJKA/4078/2022 dated 01.06.2022

Sir,

With reference to the above, I am directed to inform you that, Smti Monmee Sarma, Chief Judicial Magistrate, Kamrup, Amingaon has been allowed to avail LTC along with her husband, minor daughter and mother w.e.f. 02.10.2022 to 09.10.2022 instead of 03.10.2022 to 10.10.2022 with head quarter leave permission for the block period of 2018-2021, as prayed for.

Smti Sarma may be informed accordingly.

Thanking you.

Yours faithfully

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REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/3973-3976 /A, dated 7/6/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Monmee Sarma, Chief Judicial Magistrate, Kamrup, Amingaon with reference to her letter No. CJM/K/Amingaon 776 dated. 01.06.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

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REGISTRAR (VIGILANCE)